

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 20/TT/2022

- Subject** : Petition for truing up of transmission tariff for the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for three assets under “Line bays associated with various Regional Strengthening Schemes in the Northern Region”.
- Date of Hearing** : 14.9.2022
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPL) and 17 others
- Parties Present** : Shri Mukesh Khanna, PGCIL
Shri S.S Raju, PGCIL
Shri D.K. Biswal, PGCIL

Record of Proceedings

The representative of the Petitioner has made the following submissions:

- a. The instant petition is filed for truing up of transmission tariff for the 2014-19 period and determination of transmission tariff for the 2019-24 period in respect of the following assets under “Line bays associated with various Regional Strengthening Schemes in the Northern Region”:
- Asset 1:** 1 number 400 kV Line bay (at POWERGRID, Sikar end) along with 50 MVAR Non-Switchable line reactor for Circuit-I of 400 kV D/C Bikaner (RVPNL)-Sikar (PG) line.
- Asset 2:** 1 number 400 kV Line bay (at POWERGRID, Sikar end) along with 50 MVAR Non-Switchable line reactor for Circuit-II of 400 kV D/C Bikaner (RVPNL)-Sikar (PG) line
- Asset 3:** 2 numbers 220 kV Line bays at 765/400/220 kV Fatehpur Sub-station
- b. The date of commercial operation (COD) of Asset 1, Asset 2, and Asset 3 is 2.12.2017, 3.12.2017 and 28.5.2018 respectively.
- c. The Commission had determined the tariff for the period from COD to 31.3.2019 vide order dated 3.1.2019 in Petition No. 161/TT/2018 for Asset 1 and Asset 2 and vide order dated 21.2.2021 in Petition No. 86/TT/2019 for Asset 3.



- d. Another asset, namely, Asset-4 under the scope of the project is 2 numbers 400 kV Line bays of 400 kV D/C Barmer (RRVPL)-Bhinmal (PG) line at Bhinmal Sub-station. The Commission shifted the COD of Asset 4 to 23.5.2019 and directed to file a fresh petition for Asset-4 vide order dated 21.2.2021 in Petition No. 86/TT/2019 as the approved COD (23.5.2019) of the asset falls under 2019-24 tariff period. Accordingly, true up of only Asset-1, Asset-2 and Asset-3 is being filed in the instant petition.
 - e. There is a minor difference in the claimed capital cost and the admitted capital cost which is due to difference in calculation of IDC and the details for the same along with IDC discharge statements are submitted along with the petition.
 - f. There was an inadvertent error in apportionment of Asset-1 and Asset-2 as the total apportioned cost for all the assets was less than the Investment Approval. Accordingly, revised apportionment cost for Asset-1 and Asset-2 has been submitted.
 - g. The calculations for Initial Spares have been submitted and Initial Spares claimed are within the norms. Clarification regarding the variation in the O&M Expenses earlier allowed and claimed now has been submitted.
 - h. Reply to Technical Validation letter has been filed vide affidavit dated 28.4.2022 wherein the reconciliation of opening capital cost, details of Additional Capital Expenditure, nature of sub-stations, Form-13 and the liability flow statements are submitted.
 - i. No reply has been received from any of the Respondents.
2. In response to Commission's query regarding the calculation of Initial Spares, the Petitioner has submitted that the Initial Spares have been calculated asset-wise.
 3. The Commission further directed the Petitioner to submit the details and justification for revised apportionment cost for Asset-1 and Asset-2 as submitted by the Petitioner, on affidavit, by 5.10.2022 with an advance copy to the Respondents.
 4. Subject to above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

